

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH COURT NO.IV

APPEAL NO. E / 50947 / 2019

[Arising out of Order-in-Original No. JAI-EXCUS-000-COM-24-18-19 dated 28.02.2019, passed by the Commissioner of Central Excise, Jaipur]

GEE DIAMOND STEEL PVT LTD.

APPELLANT

Vs.

**COMMISSIONER OF CENTRAL EXCISE AND
CUSTOMS, CENTRAL GOODS AND SERVICE
TAX, JAIPUR I**

RESPONDENT

APPEARANCE:

Shri Jatin Mahajan for the Appellant

Shri P Juneja, Authorised Representative for the Department

CORAM:

HON'BLE MRS RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING/DECISION: July 06, 2021

FINAL ORDER No. 51642 / 2021

PER RACHNA GUPTA

Learned Counsel for the appellant has mailed the discharge certificate/ form SVLDRS 4 as has been issued in favour of the appellant under the Section 127 of Finance Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Keeping in view the objective of the provisions thereof, the present appeal is hereby dismissed as withdrawn.

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**

